

(b) The important aspects which need and are receiving serious attention are: re-organisation of primary agricultural credit societies into viable, multi-purpose societies, with full time employees, universalisation of their membership, streamlining of their loaning policies and procedures with accent on helping the weaker sections and induction of weaker sections in the management of these societies.

(c) Administrative as well as legislative action by the State Governments are called for and guidelines have been issued to them on various aspects referred to in reply to part (b) of this Question.

(d) Universalisation of membership of primary agricultural cooperative credit societies to cover particularly the weaker sections, is being brought about through legislative provisions, administrative action and also inclusion, by legislation, of weaker sections in the management of these societies.

Bank Accounts Maintained by Indians in Foreign Countries

1485. SHRI HARI SINGH;
SHRI JHARKHANDE RAI;
SHRI P. M. MEHTA;
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether seventy bank accounts maintained abroad by the Indian citizens without the permission of the Reserve Bank of India, have been detected by the Enforcement Directorate during the first five months of the current year;

(b) if so, the facts thereof and total amount involved; and

(c) what steps Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) A number of instances of maintenance of bank accounts abroad by persons in India which appear, *prima facie*, to be unauthorised, have been detected by the Enforcement Directorate in the recent past.

(b) It will not be in the interests of the investigations of these cases to disclose, at this stage, the facts of the cases and the details about the amounts involved.

(c) On completion of the enquiries appropriate action will be taken by the concerned authorities in accordance with the relevant provisions of the Foreign Exchange Regulation Act.

British India Corporation

1486 SHRI RAJDEO SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the performance of the British India Corporation is upto the mark;

(b) if so, whether to improve its working it has proposed to participate in a joint sector project in association with U.P Export Corporation; and

(c) whether a new Company under the name and style of Bhadohi Wool-lens is proposed to be formed for the purpose of joint sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): (a) to (c). After payment of tax, the profit of B.I.C. during the last four years has been as follows:

1972	...	Rs. 26.98 lakhs
1973	...	Rs. 42.10 lakhs
1974	...	Rs. 5.78 lakhs
1975	...	Rs. 54.94 lakhs

A new company, Bhadohi Woollens Ltd., has been incorporated, 25 per cent of the subscribed capital of which will be subscribed by the British India Corporation and 26 per cent by the U.P. Export Corporation. The BIC will also provide technical knowhow to the new company, against payment of fee. The new company will undertake manufacturing of carpets. The BIC has decided to participate in the joint venture, as it will arugment demand for carpet yarn, one of the products of the BIC, and is expected to yield adequate return on the capital invested.

Assistance to Madhya Pradesh for Setting up Limbs Factories

1487 SHRI R S PANDEY. Will the Minister of INDUSTRY be pleased to state:

(a) whether Madhya Pradesh Government have sought assistance from the Centre for establishing Limbs' factories in the State; and

(b) if so, the decision taken by the Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B P MAURYA): (a) No, Sir.

(b) Does not arise. However, a Artificial Limbs Manufacturing Corporation of India, Kanpur, a Government of India Undertaking, would be setting up three Centres for limb fitting attached to the Medical College at Indore, Bhopal and Jabalpur with the assistance of the State Government of Madhya Pradesh. As per the agreement signed between the State Government of Madhya Pradesh and the Artificial Limbs Manufacturing Corporation of India, matching grants will be contributed by both the parties on equal basis for the setting up of these Centres. The Corporation would provide necessary technical know-how, training facilities, and

components parts manufactured at its Plant at Kanpur, to these Centres.

Assistance to States for Elementary Education

1488. SHRI P R. SHENOY: Will the Minister of PLANNING be pleased to state:

(a) the total assistance given by the Centre for elementary education to different States under the Minimum Needs Programme of Fifth Five Year Plan; and

(b) whether the States are finding it difficult to achieve the targets under the programme for want of finances?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) Central assistance to States is given as block assistance and is not related to any specific programme.

(b) Targets for the Annual Plans are fixed in consultation with the States on the basis of financial allocations and other criteria like the past performance, possibilities of maximising the utilisation of existing teaching personnel and other facilities of achieving the proposed targets in the light of the socio-economic conditions prevailing in a State etc.

Scheme for Substitution Furnace Oil by Coal in Industries

1489 SHRI P. GANGADEB: Will the Minister of ENERGY be pleased to state:

(a) whether the scheme for the substitution of furnace oil by coal has made little headway in most industries; and

(b) if so, facts thereof?